Court-II

Before the Appellate Tribunal for Electricity, New Delhi
(Appellate Jurisdiction)

Appeal No. 3 of 2016 and IA Nos. 3 & 4 of 2016
And
Appeal No. 4 of 2016 and IA Nos. 5 & 6 of 2016

Dated: 12th May, 2016

Present : Hon'ble Mr. Justice Surendra Kumar, Judicial member
Hon'ble Mr. T. Munikrishnaiah, Technical Member

Appeal No. 3 of 2016 and IA No. 3 & 4 of 2016

In the matter of:

M/s Monnet Ispat & Energy Ltd. …. Appellant(s)
Versus
Chhattisgarh State Electricity Regulatory Commission & Anr. …. Respondent(s)

Counsel for the Appellant (s) : Mr. Karan Arora

Counsel for the Respondent (s) : Mr.C.K.Rai
Mr. Paramhans for R-1/CSERC
Ms. Suparna Srivastava for R-2

Appeal No. 4 of 2016 and IA No. 5 & 6 of 2016

In the matter of:

M/s Rameshwaram Steel & Power Pvt. Ltd. …. Appellant(s)
Versus
Chhattisgarh State Electricity Regulatory Commission & Anr. …. Respondent(s)

Counsel for the Appellant (s) : Mr. Karan Arora

Counsel for the Respondent (s) : Mr.C.K.Rai
Mr. Paramhans for R-1/CSERC
Ms. Suparna Srivastava for R-2

O R D E R

In this batch of Appeals, the Learned counsel for the Appellant, prays for and is granted 2 weeks' time for filing rejoinder from today positively and no more. The arguments are to be made on the next day, for which no further time shall be given because this Appellate Tribunal is required to decide the appeals within a span of 6 months from date of filing.

Post this matter for hearing on **27th May, 2016.**

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

kt/jp